

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 20262/2018

(Arising out of impugned final judgment and order dated 15-02-2018 in CRA No. 241/2017 passed by the High Court of Gujarat at Ahmedabad)

SHIV DEVELOPERS THR. SUNILBHAI SOMABHAI AJMERI Petitioner(s)

VERSUS

AKSHARAY DEVELOPERS & ORS. Respondent(s)

Date : 24-09-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DINESH MAHESHWARI
HON'BLE MR. JUSTICE VIKRAM NATH

For Petitioner(s) Ms. Shreya Jain, Adv.
Mr. Gaurav Tanwar, Adv.
Mr. Sachin Mittal, AOR

For Respondent(s) Mr. Kruthin Joshi, Adv.
Mr. Rajesh Mahale, AOR

Mr. Purvish Jitendra Malkan, AOR
Mr. Jitendra Malkan, Adv.
Ms. Dharita P Malkan, Adv.
Ms. Deepa Gorasia, Adv.
Mr. Alok Kumar, Adv.
Ms. Nandini Chhabra, Adv.
Ms. Bhavna Sarkar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the parties.

Arguments concluded.

Judgment/order reserved.

(SWETA BALODI)
COURT MASTER (SH)

(SUNIL KUMAR RAJVANSHI)
BRANCH OFFICER

Cases/Act cited:

(2000) 3 SCC 250

(2016) 11 SCC 313

The Indian Partnership Act, 1932